



2025:DHC:7496



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 29.08.2025

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CRL.M.C. 6073/2025 & CRL. M.A 25829/2025

SH DEVENDRA SINGH BISHTPetitioners

Through: Mr. Adv. (appearance not given) All petitioners in person.

versus

THE STATE NCT OF DELHI AND ANR.Respondents

Through: Mr. Hitesh Vali, APP with SI
Paramjeet, PS Ranhola.
Ms. Duyanshi Saxena with R-2
in person.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 625/2024, dated 22.08.2024, registered at P.S Ranhola, Delhi under Sections 498A /406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant was solemnized on 21.01.2015 as per Hindu Rites and ceremonies. One child was born out of the said wedlock. However, on account of



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temperamental differences Petitioner No. 1 and Respondent No. 2 are living separately since 12.12.2020.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 625/2024 was lodged at instance of respondent no. 2 under sections 498A/406/34 IPC against the petitioners.

4. During the course of proceedings, the parties amicably resolved their disputes and the terms of the compromise were reduced into writing in the form of a Settlement dated 13.09.2024 before the Mediation Centre, Tis Hazari Courts, New Delhi. Pursuant to the aforesaid settlement, petitioner no. 1 and respondent no. 2 have obtained divorce on 26.03.2025. It is submitted that Petitioner No. 1 has paid the total settlement amount of Rs. 5,00,000/- (Rupees Five Lacs Only) as per the schedule in settlement. It is further submitted that the child would be in the custody of respondent no. 2 with petitioner no. 1 having visitation rights through video conferencing as per the schedule mentioned in the settlement. Both petitioner no. 1 and respondent no. 2 shall attend PTM of their child with prior intimation and in case of demise of respondent no. 2 the custody of the child shall be given to petitioner no. 1. Copy of the Settlement dated 13.09.2024 has been annexed as Annexure P-3.



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5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Paramjeet from PS Ranhola.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has received the total settlement amount and has no objection if the FIR No. 625/2024 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 625/2024 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.*

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus



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if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC*.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 625/2024, dated 22.08.2024, registered at P.S Ranhola, Delhi under section 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

August 29, 2025

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